

because you do not do any reading. I would like to have a clear answer.

**SHRI K. R. NARAYANAN :** First of all, may I make it clear that INSAT is not a remote-sensing satellite ?

**SHRI G.G. SWELL :** Yes, one of the functions of the INSAT 1-C is remote sensing besides communication and meteorology. If the hon. Minister does not know this, he has to do his home work.

**SHRI K.R. NARAYANAN :** I must say that it not only the Minister but our scientists know that INSAT series are for communication, for meteorological purposes and TV and Radio purposes. These are the multi purpose, three functions of the INSAT. We have a separate IRS satellite which has been launched from the Soviet Union. It has been successfully launched and it is functioning.

The other question raised—let me first of all deal with it—is, would it not be better if we buy the data from other countries ? I think we are still buying it from some other countries. But we have launched a programme of self-reliance after thinking very deeply about the requirements of the country and about the need, in the future. The future is going to be almost a space age and we have to have our own launching and satellite fabricating capabilities. Otherwise, we would not get what we want from other countries. It would be very easy to choose a path of dependence. But that dependence will not lead us anywhere. In my opinion, if we depend on basic scientific and technological things on other countries, we might well endanger our freedom itself.

**SHRI C. MADHAV REDDI :** Sir, this question relates to the Indian Space Research Organisation. Whether it is INSAT 1-C or whether it is remote sensing, we are anxious to know because there are a lot of reports in the papers that the INSAT 1-C is facing rough weather. Has it become operational ? Is it not an important news to us, to share with us ? Has it become operational or not ? Is it going to fail ? In that event, what are we going to do ? I am saying this because the age of the INSAT 1-B is coming to a close. What is your plan ? Technically speaking, it may not be quite relevant. But it is a

very important question and Prof. Swell's question has to be answered.

**SHRI K.R. NARAYANAN :** I think I will answer your question because I have answered the other question. As regards INSAT-1C, it is a known fact that ISRO has issued statements about the problem being faced by the INSAT 1-C. The problem is that though it has successfully been launched and it has almost attained the orbit which was pre-determined and one of the power-packs has failed. It is not functioning. So, the Satellite is functioning at 50 per cent of the capacity now. It is still functioning at this capacity because it has disconnected many of its pay-loads so that those pay-loads do not receive energy. In coordination with Ford Aerospace Centre which has fabricated this Satellite, we are trying to detect and correct the fault by various manoeuvres. They would take at least a few days, may be a week or so, before they are able to come to a conclusion as to whether they can detect what is wrong, and if they can, whether they will be able to correct it and restore the Satellite to its full life.

As regards back-up, we still hope that it would be possible to correct the fault, but if it is not possible to correct it, then, of course, we have to fall back upon other resources. I would mention that the Satellite is insured; therefore, financially we can secure our interests. We have also been planning for INSAT-1D which is under fabrication and that can take its place. This is the immediate perspective plan we have. But we do hope that, as a result of the manoeuvres they are now conducting, it would be possible to put the second solar pack into full operation.

#### PM's Meetings with District Administrators

\*104 **SHRI V. S. VIJAYARAGHAVAN † :** Will the PRIME MINISTER be pleased to state :

(a) whether meetings have been held between the Prime Minister and the district administrators;

(b) if so, the number of such meetings held so far; and

(c) the issues discussed at these meetings and the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes.

(b) Five Workshops of District Magistrates/Collectors have been held which were also attended by the Prime Minister.

(c) A statement is given below.

Statement

Issues that were discussed in these Workshops stemmed from the theme of 'Responsive Administration' (Point 20 of the Twenty Point Programme) and concerned aspects like district planning within a democratic framework, innovations and institutional changes, public distribution system, effective implementation of anti-poverty programmes, coordination and linkages between official and non-official agencies, delegation of powers, simplification of procedures, accountability, performance evaluation and service conditions. The participants at the Workshops gave suggestions on various issues with a view to making district administration more responsive and emphasized, among other things, the need for district level planning within the framework of panchayati raj institutions. Specific suggestions on the content and methodology of district planning were also made by the participants. The suggestions made at the Workshops are being discussed further in appropriate fora.

SHRI V. S. VIJAYARAGHAVAN : I fully support the Prime Minister's meeting with the District Collectors. I want to know whether such meetings will be held regularly so that the problems of the people are solved quickly.

SHRI P. CHIDAMBARAM : As I understood the question, the hon. Member is asking whether such meetings would be held regularly. We have held five Workshops which covered practically all the District Magistrates and Collectors in the country. Let us complete this exercise before we examine whether it is necessary to hold such meetings at periodic intervals. These meetings have been useful.

SHRI V.S. VIJAYARAGHAVAN : I want to know what other effective steps

are being taken to give the people a better administration.

SHRI P. CHIDAMBARAM : Better administration is a goal towards which we are constantly working, and we want to carry the State Governments also. As far as most people are concerned; to them Government steps, if I may say, at the Taluka office or at the Collector's office. Therefore, to most of our poor people, most of our rural people, better administration will come only when the States are administered better and the services are done better at the State level and at the district level. We are experimenting with a number of reforms. We have gained very useful feedback from these Workshops and we will take this exercise further.

SHRI DINESH GOSWAMI : I would like to know from the hon. Minister whether, before this exercise was taken up, the opinion of the State Governments was taken. Secondly, these exercises are meant for responsive administration and, therefore, I want to know whether, in these Workshops where the Prime Minister was present, the State Chief Ministers and those Ministers who deal with rural development were also asked to be present so that there could be better communication and understanding between the three organs of the Government.

SHRI P. CHIDAMBARAM : Sir, when these workshops were planned, we wrote to the State Governments requesting each State Government to nominate one-fifth of the total number of collectors and district magistrates in each State. Every State did so barring in one or two workshops where they could not send their collectors because of natural calamities or elections. Every State has sent its collectors to a number of these workshops. Most States have sent their collectors to all the five workshops. Therefore, consultation with the State was proper, formal and full.

As far as the presence of the Chief Minister is concerned, invitation was extended to the Chief Minister of the State concerned. In the first workshop at Bhopal, in the third workshop at Imphal, and in the fourth workshop at Jaipur, the Chief Minister was present. In the second workshop at Hyderabad, although I had invited

the Chief Minister of Andhra Pradesh, he expressed some difficulty in being present. In the last workshop at Coimbatore, since the State is under President's Rule, the Governor was present at the Inaugural as well as Valedictory function.

**SHRI V. SOBHANADREESWARA RAO:** Sir, the district planning may definitely take care of the aspirations of the people especially in the development of the rural areas. In view of this fact, we are thinking to take up district planning but its implementation is also all the more important. And right at the moment, the rules of business of administration at the Centre and at the State level are almost a stumbling block in taking decisions and implementing it at the district level. People are feeling like this. I would like to know whether the Government is thinking in those lines to make necessary amendments in those rules of business so that ultimately when the district planning concept is implemented, there itself people's representatives as well as district magistrates, they themselves take the decision and implement those things instead of those files coming to the State capital and to the national capital just like the drinking water scheme, NREP, RLEGP. All those things are coming right up to New Delhi. Is the Government thinking of bringing significant changes in the administration procedure? This I would like to know from the Hon. Minister.

**SHRI P. CHIDAMBARAM :** Sir, Government have taken a decision that the Eighth Plan will be built up from district plan and then a State plan and then a national plan. I am sure, when the questions lower down in the order are asked, the Minister of Planning will explain the implications of this decision.

As far as rules of business are concerned, I am afraid, the Hon. Members is not quite correctly informed. The rules of business of each State are made by the State Government. It is (*Interruptions*)

**SHRI V. SOBHANADREESWARA RAO :** Rules are made right from the British days by the Central Government and not the State Government.

**SHRI P. CHIDAMBARAM :** If the Hon. Member thinks that his Government

in the State is acting like the British Government, well, I can't help it.

The power is there in the Constitution. If I remember right, it is Article 162 or 164 of the Constitution which enables the State Government to make rules of business. It is for the State Government to make its own rules of business and amend the rules of business as and when it is found necessary.

[*Translation*]

#### Re-Employment to Ex-servicemen

\*106. **SHRI KAMMODILAL JATAV :** Will the Minister of DEFENCE be pleased to state :

(a) the number of ex-servicemen who have been provided with re-employment during the last three years and the number as on 30 June, 1988 of those who are yet to be re-employed; and

(b) the time by which they are likely to be provided re-employment ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI) : (a) and (b). A statement is given below.

#### Statement

(a) The number of ex-servicemen provided re-employment during the last three years is as under :

1985	23234
1986	24800
1987	19742

The total number of ex-servicemen seeking employment who were on the live registers of various Rajya/Zila Sainik Boards including Officers registered with Director General, Resettlement was about 2.34 lakhs as on 1.1.88. Similar information as on 30.6.88 has not yet been received from various Rajya/Zila Sainik Boards.

(b) Government have been making every possible effort for speedy rehabilitation of ex-servicemen. It is, however, not possible